

ACT No. IV OF 1942.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
2nd March, 1942.)

An Act further to amend the Indian Medical Council Act, 1933.

XXVII of
1933.

WHEREAS it is expedient further to amend the Indian Medical Council Act, 1933, to enable visitors to be appointed to attend at examinations held by medical institutions in British India for the purpose of granting recognized medical qualifications;

It is hereby enacted as follows :—

1. This Act may be called the Indian Medical Council Short title.
(Amendment) Act, 1942.

XXVII of
1933.

2. After section 16 of the Indian Medical Council Act, 1933 (hereinafter referred to as the said Act), the following section shall be inserted, namely :—

Insertion of
new section
16A in Act
XXVII of
1933.

“ 16A. (1) The Council may appoint such number of visitors as it may deem requisite to attend at any or all of the examinations held by medical institutions in British India for the purpose of granting recognized medical qualifications.

Visitors at
examinations.

(2) Any person, whether he is a member of the Council or not, may be appointed as a visitor under this section; but a person who is appointed as an inspector under section 16 for any examination shall not be appointed as a visitor for the same examination.

(3) Visitors appointed under this section shall not interfere with the conduct of any examination, but they shall report to the President of the Council on the sufficiency of every examination which they attend and on any other matters in regard to which the Council may require them to report.

(4) The report of a visitor shall be treated as confidential unless in any particular case the President of the Council otherwise directs.”

3. In sub-section (1) of section 17 of the said Act, after the words “ upon report by the Executive Committee ” the words “ or by a visitor appointed under section 16A ” shall be inserted.

Amendment of
section 17,
Act XXVII of
1933.

4. In clause (g) of sub-section (1) of section 18 of the said Act, for the word “ inspectors ” the words “ inspectors and visitors ” shall be substituted.

Amendment of
section 18,
Act XXVII of
1933.

Price anna 1 or 1½d.

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